IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No. 103
CP/35(CH)2023

IN THE MATTER OF:

Kirandeep Singh & Sons Private Limited ... **Appellant**

Versus

Registrar of Companies, Punjab & Chandigarh ... **Respondent**

Under Section: 252 (3)

Order delivered on 02.02.2024

CORAM:
SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

PRESENT:

For the Appellant	**:**	**Ms. Swati Saluja, Advocate.**
For the Income Tax Department	**:**	**Mr. Saurabh Kapoor, Advocate Senior Standing Counsel.**
For the ROC	**:**	**Mr. Vineet Khatri, Company Prosecutor.**

ORDER

Heard the submissions made by the learned counsel for the appellant. The learned counsel for the appellant has prayed for grant of short additional time to support their application with additional information. Week days' time prayed for is granted. Let this matter be posted on 23.02.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

February 2, 2024
Mukta